

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR

O.A.No.444/2001

Date of order: 4.10.2001

Smt.Rukma Devi, W/o late Shri Ratan Lal, R/o Balaiya
ka Mohalla, Near Ramdeo Mandir, Purana Phulera,
Jaipur.

...Applicant.

Vs.

1. Union of India through Secretary, Mini. of Rlys,
Govt of India, New Delhi.
2. Executive Engineer (Construction) W.Rly, Ajmer,
3. Chief Project Manager, Near Rly.Hospital, W.Rly,
Jaipur.
4. Asstt.Engineer, Marwar Jn, Ajmer Division, W.Rly,
Rajasthan.

...Respondents.

Mr.N.M.Sharma : Counsel for applicant

CORAM:

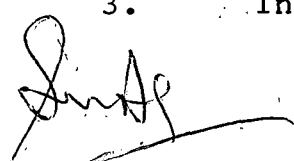
Hon'ble Mr.S.K.Agarwal, Judicial Member.

PER HON'BLE MR S.K.AGARWAL, JUDICIAL MEMBER.

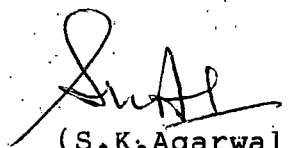
In this O.A filed under Sec.19 of the ATs Act, 1985,
the applicant makes a prayer to direct the respondents to
provide suitable employment to the applicant in place of her
deceased husband on compassionate ground.

2. The counsel for the applicant submits that the
applicant had already filed representation on 10.10.2000 but
the same has not been disposed of so far. He submits that
the applicant is ready to file a fresh representation and
this O.A may be disposed of by giving a suitable direction
to the respondents to decide the representation within a
specified period by a reasoned and speaking order.

3. In view of the submissions made before me, I dispose



of the O.A with the direction to respondent No.2 to decide the representation, if filed by the applicant within one month from the date of passing of this order, by a reasoned and speaking order, considering the grievance of the applicant sympathetically as per rules and instructions, within 3 months from the date of receipt of such representation. If the applicant feels aggrieved by the disposal/decision of such representation, she shall be free to approach the proper forum for redressal of her grievances, if so advised. A copy of the O.A alongwith the copy of this order may be sent to respondent No.2 for necessary action.


(S.K. Agarwal)

Member (J).